

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UN-STARRED QUESTION NO. 4245**

ANSWERED ON MONDAY, MARCH 27, 2023/CHAITRA 6, 1945(SAKA)

NEW COMPANIES REGISTERED IN ODISHA

QUESTION

4245. MS. CHANDRANI MURMU:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the number of new companies registered in Odisha since the Financial Year 2011-12 in all categories;**
- (b) out of the above companies how many companies are still in the business, category-wise; and**
- (c) whether the Government conducts audit to determine the closure of companies and if so, the details thereof?**

ANSWER

Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning and Minister of State in the Ministry of Corporate Affairs.

(Rao Inderjit Singh)

(a) As per data available on MCA-21 portal, the Category-wise details of number of new companies registered in Odisha since the Financial Year 2011-12 to 2021-22 and for the Financial Year 2022-23 (till 20.03.2023) is mentioned below:

Sl. No	Category	Number of companies registered
1	Company Limited by Guarantee	104
2	Company Limited by Shares	23094
3	Unlimited Company	02
	Total	23200

(b) Category-wise number of companies still in business:

Sl. No	Category	Number of companies registered
1	Company Limited by Guarantee	100
2	Company Limited by Shares	17524
3	Unlimited Company	01
	Total	17625

(c): Under the provisions of the Companies Act, 2013 (The Act) no audit is conducted to determine the closure of companies. However, Section 248 of the Act, inter-alia provides for removal of name of company from the Register of Companies, if it is not carrying on any business or operation for a period of two immediately preceding financial years and has not made any application within the said period for obtaining the status of a Dormant Company under Section 455 of the Act. While removing name of company from Register of Companies, provisions of Section 248 of the Act read with the Companies (Removal of Names of Companies from the Register of Companies) Rules, 2016 are being followed.
